

**CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD**

**Original Application No. 1030 of 2017  
Date of order : 05-01-2018**

Between :

1. M. Bhaskar Reddy S/o late Sri M.Narayana Reddy,  
Aged 57 years, Occ : Scientist-B, (Chemist),  
R/o Quarter No.79C, GPRA Campus, Gachibowli,  
Hyderabad – 500 032, Telangana State.
2. K.Maruthi Prasad S/o late Sri K.Noza Rao,  
Aged 59 years, Occ : Scientist-B (Chemist),  
R/o 201, G-117, Madhuranagar, S.R.Nagar,  
Hyderabad-500 038, Telangana State.
3. S.Renuka W/o K.I.Shariff,  
Aged 55 years, Occ : Scientist-B (Junior Geophysicist),  
R/o Flat No.207, Mythri Vihar Apartment,  
Ganesh Nagar, Ramanthapur, Hyderabad-500 013.
4. Y.Satya Kumar S/o late Sri Y.VenkateswaraRao,  
Aged 53 years, Occ : Assistant Chemist,  
R/o H.No.2-3-28/504, Venkata Sai Enclave,  
Vijayapuri Colony, Uppal, Hyderabad-500 039.
5. B.J. Madhusudhan S/o late Dr. B. S. R. Narasimha Rao,  
Aged 43 years, Occ : Asst. Hydrogeologist,  
R/o Flat No.319, Sri Shailaja's Vinay Elite Apartment,  
Anandi Enclave, Nagole, Bandlaguda, GSI Post,  
Hyderabad – 500 068. ....Applicants

AND

1. Government of India,  
Rep by the Secretary,  
M/o Water Resources,  
Shram Shakthi Bhavan, New Delhi.
2. Central Ground Water Board,  
M/o Water Resources,  
Government of India, Bhujal Bhavan,  
NH-4, Faridabad-121001, Haryana State,  
Rep by its Chairman
3. The Regional Director,  
The Central Ground Water Board,  
Southern Region, Near GSI, Bandlaguda,  
Hyderabad – 500 068. ....Respondents

Counsel for the Applicant : Mrs K.Udaya Sri  
Counsel for the Respondents : Mrs K.Rajitha, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO : MEMBER (J)  
THE HON'BLE MRS. MINNIE MATHEW : MEMBER (A)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Member (J) )

---

Heard Mr.P.Sudheer Rao representing Mrs K.Udaya Sri, learned counsel for the applicant and Mrs K.Rajitha, learned Senior Central Government Standing Counsel for Respondents.

2. This Original Application is filed to declare the action of the Respondents in not granting promotions and consequential benefits to the applicants on par with the Writ Petitioners in WP No.24452 of 2010 which was filed against the orders passed in OA No.370 of 2010, dated 30.11.2010 and as sconfirmed by the Hon'ble Supreme Court vide SLP ( C) No.5329 of 2013, dated 1.7.2013 and consequently direct the respondents to release promotional benefits to the Grade of Scientist-B under Flexible Complementing Scheme along with the Assistant Chemists / Hydrogeologists / Geophysicists including applicants with all consequential benefits on par with others.

3. The applicants have submitted representations to the Respondents with the same prayer as stated above, which is now pending. Learned counsel appearing for the applicants' submit that since the matter has

become final and also in view of the fact that the applicants are similarly placed to the petitioners in WP No.24452 of 2010, the same benefit can be extended to the applicants.

4. In view of the above submissions, the Respondents are directed to consider the representations in the light of the order passed by the Hon'ble High Court in WP No.24452 of 2010 and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of this order.

5. With the above direction, the Original Application is disposed of a the admission stage. No order as to costs.

(MINNIE MATHEW)  
MEMBER (A)

(R.KANTHA RAO)  
MEMBER (J)

Dated : 5<sup>th</sup> January, 2018.  
Dictated in Open Court.

vl